

### S. E. RAILWAY TENDER

**E-Tender Notice No. PCMM/GEN/TP/2023/50, dated 08.09.2023.** Open E-Tenders are invited by the Principal Chief Materials Manager, South Eastern Railway, Hd. Qtrs. office (5th floor), New Administrative Building, 11, Garden Reach Road, Kolkata-700043 for and on behalf of the President of India for the following materials which have been uploaded on website www.irps.gov.in All the tenders will be closed at 14.00 hrs. **Sl. No. 1, Tender No. : 38235002. Brief Description :** Light Weight Low Height 25T axle load (LWLH 25) Bogie Assembly complete for BOXNS wagon. **Quantity :** 170 Sets. **Due Date :** 09.10.2023. **Sl. No. 2, Tender No. : 38233868. Brief Description :** Set of spares of Bogie Mounted Brake System for BOXNHL/BCNHL Wagons for KNORR BREMSE Design BMBS. **Quantity :** 874 Sets. **Due Date :** 10.10.2023. **Sl. No. 3, Tender No. : 38233900. Brief Description :** Inner spring for Bolster of CASNUB Bogie (20.31 Axle Load). Drawing No. : RD-830969-S-01, Alt. 16, Item-2. **Quantity :** 3278 Nos. **Due Date :** 16.10.2023. **Sl. No. 4, Tender No. : IF235546. Brief Description :** 3x 150 Sq. mm. 6.35/11 KV Grade (Earthed System), HI, Three Core Power Cable with improved fire performance category C2. **Quantity :** 4200 Mtr. **Due Date :** 21.09.2023. **Sl. No. 5, Tender No. : 45233204. Brief Description :** Electronic Rectifier cum Regulator Unit (ERRU) suitable for 25 KW Alternator as per RDSO's Specn. No. RDSO/PE/SPEC/AC/0013-2011 (Rev-2). **Quantity :** 18 Nos. **Due Date :** 04.12.2023. **Sl. No. 6, Tender No. : 77230003B. Brief Description :** Set of Epoxy paint, thinner and putty for LHB coach to RDSO's specification no. M&C/PCN/100/2018 with RDSO Amndt. No. 1B (Rev.-2.0). **Quantity :** 409 Sets. **Due Date :** 29.09.2023. **Sl. No. 7, Tender No. : AD231999A. Brief Description :** Low Maintenance Lead Acid Battery 8V 450 AH capacity for LHB Power Car/Diesel Loco etc. **Quantity :** 60 Nos. **Due Date :** 25.09.2023. **Sl. No. 8, Tender No. : 29233788. Brief Description :** Overhauling kit for LRU, Control Portion; ER 787776-1994 (ER-CP) of M/s Knorr-Bremse make. **Quantity :** 55 Sets. **Due Date :** 25.09.2023. **Sl. No. 9, Tender No. : 29233900. Brief Description :** Overhauling kit of IOH schedule for FTRTIPL make air dryer consisting of 19 items. **Quantity :** 64 Sets. **Due Date :** 25.09.2023. **Sl. No. 10, Tender No. : 29233786. Brief Description :** Overhauling kit for LRU, Control Portion; 16 Pipe (16-CP) Part No. 787556-1994. **Quantity :** 51 Sets. **Due Date :** 26.09.2023. **Sl. No. 11, Tender No. : 29233791. Brief Description :** Overhauling kit for LRU; Controller Assembly (EBV-B) Part No. 787606-19. **Quantity :** 53 Sets. **Due Date :** 29.09.2023. **Sl. No. 12, Tender No. : 29233258. Brief Description :** M-48 kit for Air Dryer of Trident make to Model No. LD 2000120 consisting of 14 items. **Quantity :** 114 Sets. **Due Date :** 29.09.2023. **Sl. No. 13, Tender No. : 25233550. Brief Description :** Set of spares for PC-8 type Relay of M/s ABB as per CLW's Spec. No. CLW/MS/3/SPEC/ELDOBOGIE/004 (Alt-1). **Quantity :** 15 Set. **Due Date :** 24.10.2023. **Sl. No. 20, Tender No. : 29234739. Brief Description :** Overhauling kit for LRU, Control Portion; BP 787321-1994 (BP-CP). **Quantity :** 59 Sets. **Due Date :** 26.10.2023. **Sl. No. 21, Tender No. : 29233285. Brief Description :** Air dryer as per Spec. No. MP 0.01.00.06 (Rev.-06) March 2021. **Quantity :** 36 Nos. **Due Date :** 30.10.2023. **Sl. No. 22, Tender No. : 25233337. Brief Description :** Capacitor 0.47 mfd, 2000V for Rectifier Panel - (i) Type A-11C0 47-280 of M/s ICAR, Italy or (ii) Type - A28F5675. **Quantity :** 1200 Nos. **Due Date :** 31.10.2023. **Sl. No. 23, Tender No. : 29231349. Brief Description :** POH kit for single bottle VCB of M/s Schneider Electric make, Type No.-22CB as per part no. 5510760 (Ref-RDSO's Letter No. EL/3.2.61 of Dt. - 31.12.2012). **Quantity :** 55 Sets. **Due Date :** 01.11.2023. **Sl. No. 24, Tender No. : 29233282A. Brief Description :** Set of Pine & Bushes for Brake Rigging of WAP-7 Locomotives consisting of 16 items and material shall be Mn. steel as per Spec No. IRS. R65-78 as per RDSO Drg. No. SKVL-585 (Alt.2) (sheet-2 of 3) & SKVL-582 (Alt.4) (sheet-1 of 2). **Quantity :** 72 Sets. **Due Date :** 04.12.2023. **Sl. No. 25, Tender No. : 29233177. Brief Description :** Holder for Traction Motor Suspension of WAP-7/WAG-9 Locomotives to CLW Drg. No. 1209.01-118.002 Alt.1. **Quantity :** 65 Nos. **Due Date :** 04.12.2023. **Sl. No. 26, Tender No. : 29233626. Brief Description :** Hydraulic Damper (Vertical) for WAG-7 Loco to RDSO Drg. No. SKVL-295 (Alt.1) (Item No. 1). **Quantity :** 300 Nos. **Due Date :** 04.12.2023. **Sl. No. 27, Tender No. : 29233318. Brief Description :** Set of Moving Coil Meters for WAG-9 Loco comprising of 03 items in 12 nos. **Quantity :** 78 Sets. **Due Date :** 05.12.2023. **Sl. No. 28, Tender No. : 29233784. Brief Description :** Overhauling Kits for LRU, Control Portion; BC-787802 (BC-CP) of M/s Knorr-Bremse make CCB as per Annexure. **Quantity :** 57 Sets. **Due Date :** 07.12.2023. **Sl. No. 29, Tender No. : 29233016. Brief Description :** Set of Helical Springs for WAP-7 Locomotives as per CLW Spec. No. CLW/MS/3/SPEC/ELDOBOGIE/004 (Alt-1). (Set details as per Annexure). **Quantity :** 15 Sets. **Due Date :** 27.12.2023. **Sl. No. 30, Tender No. : HB235788. Brief Description :** Tab Ruxolintinib 15 mg. Product should be available in the approved product list of Railway Board. **Quantity :** 1200 Tabs. **Due Date :** 26.09.2023. **Sl. No. 31, Tender No. : IF234595. Brief Description :** 7/8" (22 mm) dia. Zinc plated/Galvanized Lock Bolt with Collar (28 G) with grip range (31-39 mm). Spec IS/RDSO-WD/0001.2022, STR: IS/RDSO-WD/0001.2022. **Quantity :** 20000 Nos. **Due Date :** 04.10.2023. **Sl. No. 32, Tender No. : 56235091. Brief Description :** Running contract for supply of underground Railway polythene insulated Jellied Telecom 6 Quad Cable 0.9 mm dia for Signalling & Telecom installation as per RDSO specification no. IRS-TC 30/2005, Version 1, Amendment No. 5. **Quantity :** 1800 km + 30% option. **Due Date :** 09.10.2023. **Sl. No. 33, Tender No. : 3823339A. Brief Description :** Knuckle Pivot Pin with Washer for upgraded HT-CBC. Drawing No. : RDSO's Drg. No. SK-62724 Alt. 28, Item No. 4. **Quantity :** 59800 Nos. **Due Date :** 29.09.2023. **Sl. No. 34, Tender No. : 38234038. Brief Description :** Bearing piece assembly with locking arrangement for Single piece uncoupling gear. Drawing No. : RDSO's Drg. No. WD-00046-S-01, Alt.7. **Quantity :** 14880 Nos. **Due Date :** 03.10.2023. **Sl. No. 35, Tender No. : 38234045. Brief Description :** Low torque grease seal for upgraded class "E" (6"x11") CTRB. Drawing No. : Timken Part No. K150471 or NEI part no. 1107G/1107G-2 or SKF Part No. BT2-8516-D23. **Quantity :** 36000 Nos. **Due Date :** 09.10.2023. **Sl. No. 36, Tender No. : 38231554. Brief Description :** Inner Spring for bolster of (CASNUB 22 HS Bogie) BOXNHS Wagon. Drawing No. : RDSO's Drg. No. WD-92058-S-05, Alt.13, Item No. 2. **Quantity :** 4689 Nos. **Due Date :** 13.11.2023. **Sl. No. 37, Tender No. : OI231135. Brief Description :** Side frame key for carriage roller bearing etc. **Quantity :** 20000 Nos. **Due Date :** 21.09.2023. **Sl. No. 38, Tender No. : OI231006A. Brief Description :** Flap Door Arrangement complete for BOXNHL Wagon etc. **Quantity :** 500 Nos. **Due Date :** 29.09.2023. **EMD :** ₹ 12,59,580/- (for Sl. No. 1), ₹ 74,680/- (for Sl. No. 2), ₹ 67,230/- (for Sl. No. 3), ₹ 76,270/- (for Sl. No. 4), ₹ 99,830/- (for Sl. No. 5), Exempted (for Sl. No. 6), ₹ 81,020/- (for Sl. No. 7), ₹ 1,49,920/- (for Sl. No. 8), ₹ 63,610/- (for Sl. No. 9), ₹ 1,28,790/- (for Sl. No. 10), ₹ 1,47,970/- (for Sl. No. 11), ₹ 1,70,030/- (for Sl. No. 12), ₹ 1,03,460/- (for Sl. No. 13), ₹ 1,08,400/- (for Sl. No. 14), ₹ 1,37,310/- (for Sl. No. 15), ₹ 1,53,890/- (for Sl. No. 16), ₹ 1,24,170/- (for Sl. No. 17), ₹ 1,58,000/- (for Sl. No. 18), ₹ 1,58,940/- (for Sl. No. 19), ₹ 1,56,650/- (for Sl. No. 20), ₹ 1,23,190/- (for Sl. No. 21), ₹ 1,50,800/- (for Sl. No. 22), ₹ 78,370/- (for Sl. No. 23), ₹ 91,770/- (for Sl. No. 24), ₹ 63,100/- (for Sl. No. 25), ₹ 69,260/- (for Sl. No. 26), ₹ 88,820/- (for Sl. No. 27), ₹ 52,190/- (for Sl. No. 28), ₹ 1,58,940/- (for Sl. No. 29), ₹ 73,520/- (for Sl. No. 30), ₹ 61,480/- (for Sl. No. 31), ₹ 50,000/- (for Sl. No. 32), ₹ 4,71,300/- (for Sl. No. 33), ₹ 84,390/- (for Sl. No. 34), ₹ 6,79,680/- (for Sl. No. 35), ₹ 1,26,150/- (for Sl. No. 36), ₹ 67,190/- (for Sl. No. 37) & ₹ 66,000/- (for Sl. No. 38). Interested tenderers may visit website www.irps.gov.in for full details/ description/specification of the tenders and submit their bids online. In no case manual tenders for these items will be accepted. N.B. - Prospective bidders may regularly visit www.irps.gov.in to participate in all other tenders. (PR-587)

### MANAPPURAM HOME FINANCE LIMITED

**FORMERLY MANAPPURAM HOME FINANCE PVT LTD**

Regd Office : IV/470A (OLD)W/638A(NEW) Manappuram House Valapad Thiruvur, Kerala 680567  
 Corp Office : Manappuram Home Finance Limited, Third Floor, Unit No. 301 to 315, A Wing, "Kanakia Walk Street", Andheri-Kurla Road, Andheri East, Mumbai 400093, Maharashtra. Phone No. 022-66211000. Website : www.manappuramhomefin.com

#### POSSESSION NOTICE (For Immovable Property)

Whereas, the undersigned being the authorised officer of Manappuram Home Finance Ltd ("MAHOFIN") under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest [Act], 2002 (54 of 2002) and in exercise of powers conferred under section 13(12) read with rule 9 of the security interest (Enforcement) Rules, 2002 issued a Demand Notice calling upon the borrowers and co-borrowers to repay the amount mentioned in the notice and interest thereon within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken **Actual possession** of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said [Act] read with rule 9 of the said rules. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Manappuram Home Finance Ltd as mentioned below for each of the respective properties:

Sr. No.	Name of Borrower and Co-borrower and Loan account number / Branch	Description of Secured Asset in respect of which interest has been created	Outstanding Amount & Date of Demand Notice sent	Date of possession Notice
1	Narendra Sunderlal Gupta, Navin Narendra Gupta, Mamta Narendra Gupta & Sanjay Sunderlal Gupta/ PUG9PULONSO00005002014/ KALYAN	Flat No 303 And 304 3rd Floor, Shree Ekveera Prasad, Mandatitwala, Thane, P.o Mandat, Thane, Maharashtra, Pin: 421605	<b>17-08-2021 &amp; Rs.31,35,705/-</b>	08-09-2023

Sd/-  
Authorised Officer  
Manappuram Home Finance Ltd

Date : 10.09.2023  
Place : Maharashtra

**FORM A**  
Public Announcement  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)  
FOR THE ATTENTION OF THE CREDITORS OF FULCRUM TRAINING SERVICES PRIVATE LIMITED

Relevant Particulars	
1.	Name of corporate debtor : FULCRUM TRAINING SERVICES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor : 14/06/2011
3.	Authority under which corporate debtor is incorporated / registered : Registrar of Companies- Mumbai
4.	Corporate Identity No. of corporate debtor : U93000MH2011PTC218630
5.	Address of the registered office and principal office (if any) of corporate debtor : A-1, Mittal Tower, Barister Rajani Patel Marg, Narinran Point Mumbai City MH 400021.
6.	Address other than R/O where all or any books of account and papers are maintained : A-1, Mittal Tower, Barister Rajani Patel Marg, Narinran Point Mumbai City MH 400021.
7.	Insolvency commencement date in respect of corporate debtor : Date of Order: 02 <sup>nd</sup> August, 2023 Date of Receipt of Order: 07 <sup>th</sup> September, 2023
8.	Estimated date of closure of insolvency resolution process : 05 <sup>th</sup> March, 2024
9.	Name and registration number of the insolvency professional acting as interim resolution professional : VISHNU KANT KABRA IP No: IBBVI/PA-001/IP-P-02/178-2021/2022/13747
9.	Address and e-mail of the interim resolution professional, as registered with the Board : 903, MAYFAIR GREENS, S.V. ROAD, KANDIVALI WEST, MUMBAI-400067 Email Id: crp.kalcrum@gmail.com
10.	Last date for submission of claims : 21 <sup>st</sup> September, 2023

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Fulcrum Training Services Private Limited on 02nd August, 2023 order no. CP (IB) No.359/MB/2023 and the same was received on dated 07th September, 2023. The creditors of Fulcrum Training Services Private Limited, are hereby called upon to submit their claims with proof on or before 21<sup>st</sup> September, 2023 to the Interim Resolution Professional at the address mentioned against entry No. 09. The Claims may be submitted in their specific Forms B, C, D, E and F in terms of Regulations 7.8.9 and 9A of The Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 by the Operational Creditors (except Workmen and Employees), Financial Creditors, Workmen and Employees and Authorized Representatives of Workmen and Employees and other creditors respectively, as the case may be. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. **Submission of false or misleading proofs of claim shall attract penalties.**  
Name and Signature of Interim Resolution Professional : Vishnu Kant Kabra  
Date and Place : 08/09/2023, Mumbai

**THIS IS ONLY AN ADVERTISEMENT FOR INFORMATION PURPOSES AND NOT A PROSPECTUS ANNOUNCEMENT. THIS DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE FOR SECURITIES. NOT FOR PUBLICATION OR DISTRIBUTION, DIRECTLY OR INDIRECTLY OUTSIDE INDIA. INITIAL PUBLIC OFFER OF EQUITY SHARES ON THE MAIN BOARD OF THE STOCK EXCHANGES IN COMPLIANCE WITH CHAPTER II OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED ("SEBI REGULATIONS")**

## RATNAVEER

# PRECISION ENGINEERING LIMITED

**THE COMMENCEMENT OF TRADING OF THE EQUITY SHARES OF OUR COMPANY ON THE STOCK EXCHANGES SHALL BE ON MONDAY, SEPTEMBER 11, 2023**

**OUR COMPANY HAS DECIDED FOR LISTING ON T+3 DAY I.E MONDAY, SEPTEMBER 11, 2023 VOLUNTARILY IN TERMS OF SEBI CIRCULAR NO. SEBI/HO/CFD/TPD1/CIR/P/2023/140 DATED AUGUST 09, 2023**

### NOTICE TO INVESTORS

**Potential investors may note the following:**  
**Pursuant to SEBI circular no. SEBI/HO/CFD/TPD1/CIR/P/2023/140 dated August 9, 2023, the Reduction of timeline for listing of shares in Public Issue from existing T+6 days to T+3 day has been made applicable in two phases i.e., (i) voluntary for all public issues opening on or after September 1, 2023; and (ii) mandatory on or after December 1, 2023. As per the Red Herring Prospectus dated August 22, 2023 ("RHP") and Prospectus dated September 6, 2023, the commencement of trading of Equity Shares on the stock exchanges was scheduled on or before September 14, 2023. However, Company has decided voluntary adoption of the aforementioned SEBI Circular and as a result the commencement of trading of Equity Shares on the stock exchanges shall be on SEPTEMBER 11, 2023. The Indicative timelines mentioned in the section titled "Terms of the Offer – Bid/Offer Programme" on page 372 of the RHP and Prospectus stands updated as below :**


### YURANUS INFRASTRUCTURE LIMITED

CIN: L74110GJ1994PLC021352

Registered Office: 8<sup>th</sup> Floor, Office No. 810, One World West, Near Bopal Approach, SP Ring Road, Iscon - Ambali Road, Bopal, Ahmedabad - 380058, Gujarat, India. Telephone: +91-9898537188 || Email: info@yuranusinfra.com || Website: www.yuranusinfra.com

**NOTICE OF THE 29<sup>th</sup> ANNUAL GENERAL MEETING OF THE COMPANY AND E-VOTING**  
 NOTICE is hereby given that the 29<sup>th</sup> (Twenty Ninth) Annual General Meeting ("AGM") of Members of Yuranus Infrastructure Limited will be held on **Saturday, September 30, 2023 at 01:00 p.m.** IST through Video Conferencing ("VC") / Other Audio Visual Means ("OAVM"). The venue of the Meeting shall be deemed to be the Registered Office of the Company i.e. 8<sup>th</sup> Floor, Office No. 810, One World West, Near Bopal Approach, SP Ring Road, Iscon - Ambali Road, Bopal, Ahmedabad - 380058, Gujarat, India. In accordance with the General Circular No. 17/2020 dated April 13, 2020, General Circular No. 20/2020 dated May 5, 2020, General Circular No. 02/2021 dated January 13, 2021, General Circular No. 21/2021 dated December 14, 2021 and General Circular No. 02/2022 dated May 05, 2022 ("MCA Circulars") and Circular No. Circular No. SEBI/HO/CFD/CMO2/CIR/P/2021/11 dated January 15, 2021, Circular No. SEBI/HO/DDHS/P/CIR/2022/0063 dated May 13, 2022 and SEBI/HO/CRD/ PoD-2/P/ CIR/2023/4 dated January 05, 2023 issued by the Securities and Exchange Board of India ("SEBI Circular") the **Notice of 29<sup>th</sup> AGM** along with **Annual Report 2022-2023** have been sent through electronic mode only to those Members whose email addresses are registered with the Company/ Depositories. Member may note that the **Notice of 29<sup>th</sup> AGM** and **Annual Report 2022-2023** have been uploaded on the website of the Company at www.yuranusinfra.com, website of BSE Limited at www.bseindia.com and website of National Securities Depository Limited (NSDL) i.e. www.evoting.nsdl.com. Members holding shares in dematerialized mode, physical mode and Members who have not registered their email address will be able to cast their vote electronically on the businesses as set forth in the Notice of the 29<sup>th</sup> AGM either remotely (during remote e-voting period) or during the 29<sup>th</sup> AGM as per the manner provided in the **Notice of 29<sup>th</sup> AGM** to Members. In light of the MCA Circulars, the shareholders whether holding equity shares in Demat form or physical form and who have not submitted their email addresses and in consequence to whom the **Notice of 29<sup>th</sup> AGM** and **Annual Report 2022-2023** could not be serviced, may temporarily get their e-mail addresses registered by following the procedure given below:  
 a) In case shares are held in physical mode, please provide Folio No., Name of shareholder, scanned copy of the share certificate (front and back), PAN (self-attested scanned copy of PAN card), AADHAR (self-attested scanned copy of Aadhar Card) by E-mail to info@yuranusinfra.com  
 b) In case shares are held in demat mode, please provide DPID-CLID (16 digit DPID + CLID or 16 digit beneficiary ID), Name, client master or copy of Consolidated Account statement, PAN (self-attested scanned copy of PAN card), AADHAR (self-attested scanned copy of Aadhar Card) to info@yuranusinfra.com  
 c) Alternatively, shareholder/members may send a request to evoting@nsdl.co.in for procuring user id and password for e-voting by providing above mentioned documents. The Register of Members and share transfer books of the Company will be closed from September 23, 2023 to September 30, 2023. Members whose names are recorded in the Register of Members or in the Register of Beneficial Owners maintained by the Depositories as on **Saturday, September 23, 2023 (Cut-off Date)**, shall only be entitled to avail the facility of remote e-voting as well as e-voting on the 29<sup>th</sup> Annual General Meeting. Pursuant to the provisions of Section 108 of the Companies Act, 2013 read with Rules made thereunder (as amended) and Regulation 44 of SEBI (LODR) Regulations, 2015 (as amended) and above mentioned MCA Circulars, the Company is providing facility of remote e-voting and e-voting during the 29<sup>th</sup> AGM to its Members in respect of the businesses to be transacted at the 29<sup>th</sup> AGM. For this purpose, the Company has entered into an agreement with NSDL for facilitating voting through electronic means. The remote e-voting will commence on 09:00 A.M. on **Friday, September 27, 2023** and will end on **05:00 P.M.** on **Saturday, September 29, 2023**. During this period, the Members of the Company holding shares as on Cut-off date may cast their vote electronically (Remote E-Voting). Members may note that the remote e-voting module shall be disabled by NSDL after the aforesaid date and time for voting and once the vote on a resolution is cast by the member, the member shall not be allowed to change it subsequently; **b)** the facility of e-voting shall be made available at the 29<sup>th</sup> AGM; and **c)** the members who have cast their vote by remote e-voting prior to the 29<sup>th</sup> AGM may also attend the 29<sup>th</sup> AGM but shall not be entitled to cast their vote again. Detailed procedure for remote e-voting/ e-voting is provided in the Notice of the 29<sup>th</sup> Annual General Meeting. Any person, who acquires shares of the Company and become Member of the Company after dispatch of the Notice of AGM and holding shares as on the cutoff date, are requested to refer to the Notice of 29<sup>th</sup> AGM for the process to be adopted for obtaining the USER ID and Password to cast the vote. If you forgot your password, you can reset your password by using "Forgot Password" option available on www.evoting.nsdl.com. The Shareholders are requested to note that in terms of SEBI circular dated December 9, 2020 on e-Voting facility provided by Listed Companies, Individual shareholders holding securities in demat mode are allowed to vote through their demat account maintained with respective Depositories and Depository Participants. Shareholders are required to update their mobile number and E-mail ID correctly in their demat account in order to access e-Voting facility. Members can attend and participate in the 29<sup>th</sup> Annual General Meeting through VC/OAVM facility only. The instructions for joining the 29<sup>th</sup> Annual General Meeting are provided in the Notice of the 29<sup>th</sup> Annual General Meeting. In case the Members have any queries or issues regarding e-voting or participation in the 29<sup>th</sup> AGM, you may refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at the download section of www.evoting.nsdl.com or you can write an email to evoting@nsdl.co.in or call us: - Tel: 1800-222-990 or Members may also contact Mr. Anant Bhatt, Company Secretary of the Company at the registered office of the Company or may write an e-mail to info@yuranusinfra.com or may call on **9898537188** for any further clarification. Members attending the meeting through VC/OAVM shall be counted for the purposes of reckoning the quorum under Section 103 of the Companies Act, 2013.

For, Yuranus Infrastructure Limited  
Sd/-  
Nitinbhai Govindbhai Patel  
Director  
Place: Ahmedabad  
Date: 08/09/2023  
Phone: +91 9898537188  
Email: info@yuranusinfra.com



**OUR COMPANY HAS DECIDED FOR LISTING ON T+3 DAY I.E MONDAY, SEPTEMBER 11, 2023 VOLUNTARILY IN TERMS OF SEBI CIRCULAR NO. SEBI/HO/CFD/TPD1/CIR/P/2023/140 DATED AUGUST 09, 2023**

### NOTICE TO INVESTORS

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EVENT	INDICATIVE DATE
FINALISATION OF BASIS OF ALLOTMENT WITH THE DESIGNATED STOCK EXCHANGE	THURSDAY, SEPTEMBER 07, 2023
INITIATION OF REFUNDS (FOR ANCHOR INVESTORS) / UNBLOCKING OF FUNDS FROM ASBA ACCOUNT	FRIDAY, SEPTEMBER 08, 2023
CREDIT OF EQUITY SHARES TO DEMAT ACCOUNTS OF ALLOTTEES	FRIDAY, SEPTEMBER 08, 2023
COMMENCEMENT OF TRADING OF THE EQUITY SHARES ON THE STOCK EXCHANGES	MONDAY, SEPTEMBER 11, 2023

**All capitalised terms used herein and not specifically defined shall have the same meaning as ascribed to them in the Prospectus.**

Our Company was incorporated under the provisions of the Companies Act, 1956 as "Ratnaveer Stainless Products Private Limited" on February 20, 2002, as a private limited company vide Certificate of Incorporation issued by Registrar of Companies, Dadra & Nagar Haveli, Gujarat. Subsequently the name of our Company was changed to "Ratnaveer Metals Private Limited" vide Special Resolution passed by the shareholders of our Company at their Extra-Ordinary General Meeting held on May 28, 2018, and a fresh Certificate of Incorporation was granted by the Registrar of Companies on May 30, 2018. Pursuant to the conversion of our Company into a public limited company the name was changed to "Ratnaveer Metals Limited" vide Special Resolution passed by the shareholders of our Company at the Annual General Meeting held on September 27, 2018 and a fresh Certificate of Incorporation dated October 11, 2018 was issued by the Registrar of Companies. Further, the name of our Company was changed to "Ratnaveer Precision Engineering Limited" vide Special Resolution passed by the shareholders of our Company at their Extra-Ordinary General Meeting held on October 12, 2022, and a fresh Certificate of Incorporation was granted by the Registrar of Companies on November 01, 2022. For details in relation to the change in our Registered and Corporate Office of our Company, see "History and Certain Corporate Matters" beginning on page 217 of the Prospectus ("Prospectus").

**Registered office:** Plot no. E-77, G.I.D.C., Savli (Manjusar), Vadodara - 391 775, Gujarat, India | Telephone: 8487878075  
**Corporate Office:** Office No. 703 & 704 Ocean Building, 7th Floor, Vikram Sarabhai Campus, Genda Circle Vadiwadi, Vadodara- 390 023, Gujarat, India  
**Email:** cs@ratnaveer.com | **Website:** www.ratnaveer.com | **Contact Person:** Prerana Rajeshbhai Trivedi, Company Secretary and Compliance Officer;  
**Corporate Identity Number:** U27108GJ2002PLC040488



#### OUR PROMOTER: VIJAY RAMANLAL SANGHAVI

INITIAL PUBLIC OFFER OF UP TO 16,840,000 EQUITY SHARES OF FACE VALUE OF ₹ 10/- EACH ("EQUITY SHARES") OF RATNAVEER PRECISION ENGINEERING LIMITED ("COMPANY") FOR CASH AT A PRICE OF ₹ 98 PER EQUITY SHARE (INCLUDING A SHARE PREMIUM OF ₹ 88 PER EQUITY SHARE) ("OFFER PRICE") AGGREGATING UP TO ₹ 1,650.32 MILLION COMPRISING A FRESH ISSUANCE OF UP TO 13,800,000 EQUITY SHARES AGGREGATING UP TO ₹ 1,352.40 MILLION BY OUR COMPANY ("FRESH OFFER") AND AN OFFER FOR SALE OF UP TO 3,040,000 EQUITY SHARES AGGREGATING UP TO ₹ 297.92 MILLION BY VIJAY RAMANLAL SANGHAVI ("PROMOTER SELLING SHAREHOLDER") AND SUCH EQUITY SHARES OFFERED BY THE PROMOTER SELLING SHAREHOLDER, THE "OFFERED SHARES" (SUCH OFFER BY THE PROMOTER SELLING SHAREHOLDER, THE "OFFER FOR SALE" AND TOGETHER WITH THE FRESH OFFER, THE "OFFER"). THE OFFER SHALL CONSTITUTE 34.72% OF THE POST-OFFER PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY.

DETAILS OF THE OFFER FOR SALE			
Name of Selling Shareholder	Type	No. of Equity Shares Offered	Weighted Average Price Per Equity Share (In ₹)*
Vijay Ramanlal Sanghavi	Promoter	Up to 3,040,000 Equity Shares	NIL

\*As certified by M/s. Pankaj R. Shah & Associates by way of their certificate dated July 14, 2023.

#### THE EQUITY SHARES OF OUR COMPANY WILL GET LISTED ON MAIN BOARD PLATFORM OF BSE AND NSE

BOOK RUNNING LEAD MANAGER	REGISTRAR TO THE OFFER	COMPANY SECRETARY AND COMPLIANCE OFFICER
 <b>UNISTONE CAPITAL PRIVATE LIMITED</b> A/305, Dynasty Business Park, Andheri-Kurla Road, Andheri East, Mumbai - 400 059. Telephone: +91 9820057533 Email: mb@unistonecapital.com Investor grievance email: compliance@unistonecapital.com Contact Person: Mr. Brijesh Parekh Website: www.unistonecapital.com SEBI registration number: INM000012449 CIN: U65999MH2019PTC330850	 <b>LINK INTIME INDIA PRIVATE LIMITED</b> C-101, 247 Park, 1st Floor L.B.S. Marg, Vikhroli West Mumbai 400 083, Maharashtra, India Telephone: +91 8108114949 Facsimile: +91 22 49186195 Email: ratnaveerprecision ipo@linkintime.co.in Investor grievance email: ratnaveerprecision ipo@linkintime.co.in Contact Person: Shanti Gopalkrishnan Website: www.linkintime.co.in SEBI Registration Number: INR000004058 CIN: U67190MH1999PTC118368	<b>Prerana Rajeshbhai Trivedi</b> E-77, G.I.D.C., Savli (Manjusar), Vadodara- 391 775, Gujarat, India. Telephone: +91 8487878075 Email id: cs@ratnaveer.com Website: www.ratnaveer.com  Investors can contact the Company Secretary and Compliance Officer, BRLM or the Registrar to the Offer in case of any pre-Offer or post Offer related problems, such as non-receipt of letters of Allotment, non-credit of Allotted Equity Shares in the respective beneficiary account, non-receipt of refund orders or non-receipt of funds by electronic mode.